

cases, improvement of sanitation, disinfection of excreta, ant-fly measures, special measures in the areas where cholera occurred every year, chlorination of drinking water, use of disinfectants and sulphaguanidine, promulgation of Epidemic Disease Act and special anti-epidemic measures during fairs and festivals.

So far as the Central Government is concerned, an Epidemiological team from the All India Institute of Hygiene and Public Health, Calcutta had been deputed to Gujarat and Maharashtra to investigate the outbreak of cholera in these States and to give necessary technical guidance.

Investigation into the Affairs of Companies

*521. **Shri Yashpal Singh:** Will the Minister of Finance be pleased to state:

(a) the number of cases in which investigation were ordered by Government under sections 235, 237, 247 and 249 of the Companies Act and which are pending for more than three years;

(b) the main reasons for this; and

(c) the specific steps being taken to see that investigation does not take more than one year.

The Minister of Planning (Shri B. R. Bhagat): (a) None, Sir. However, one case of investigation under section 138(iv) of the Indian Companies Act 1913 which corresponds to section 235(c) of the Companies Act, 1956, is pending for over three years.

(b) Non-co-operative and dilatory tactics employed by the management in relation to the investigation.

(c) Legislative steps are being taken to enlarge the powers of the Inspectors. It is hoped with these amendments, the Government decision already taken that as far as possible only Departmental Officers would be appointed Inspectors and the constitution of the Company Law

Tribunal, would lead to an improvement in the position.

Chit Fund Companies in Delhi

Shri P. C. Borooah:
Shri Bishanchander Seth:
Shri Rameshwar Tania:
Shri R. P. Yadava:
Shri Dhawan:
Shri M. L. Dwivedi:
Shri S. C. Samanta:
Shrimati Savitri Nigam:
Shri Subodh Hansda:
Shri Vishram Prasad:
*522. Shri Jagdev Singh Siddhanti:
Shri Yashpal Singh:
Shri Prakash Vir Shastri:
Shri Mohan Swarup:
Shri Onkar Lal Berwa:
Shri Balgovind Verma:
Shri P. K. Deo:
Shri Shiv Charan Gupta:
Shri E. Madhusudan Rao:
Shri D. C. Sharma:

Will the Minister of Finance be pleased to state:

(a) whether following numerous complaints of malpractices in the operation of various Chit-funds in Delhi, the Madras Chit Funds Act, 1961 has been extended to the Union Territory of Delhi to deal with the complaints effectively; and

(b) if so, how many prosecutions have been launched under the Act in Delhi and in how many cases the persons concerned have been found guilty and convicted?

The Minister of Planning (Shri B. R. Bhagat): (a) Yes.

(b) No occasion has so far arisen for launching any prosecution under the Madras Chit Funds Act, 1961 as extended to the Union Territory of Delhi. Twelve cases have, however, been registered by the police authorities, on account of criminal breach of trust or other offences under the Indian Penal Code, after an investigation of the Complaints received between the 1st January, 1964 and the 31st August, 1964. The proceedings in respect of these 12 cases have not yet been completed. About 110 cases

relating to complaints received by the period are still being investigated.

Aid for Flood Control Measures

- *523. { Shri P. R. Chakraverti;
Shri K. N. Tiwary;
Shri P. C. Borooah:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government have received representation from the States annually affected by floods, demanding 50 per cent subvention from the Centre for flood control measures;

(b) whether there is any proposal to levy a flood cess on the beneficiaries for meeting the cost of repairs and maintenance of flood protection works; and

(c) the steps taken for strengthening flood control organisation both at the State and the Central levels?

The Minister of Irrigation and Power (D. K. L. Rao): (a) No, Sir.

(b) The Ministry has from time to time addressed the State Governments for enacting legislation or levy of flood cess. Some State Governments have already enacted suitable legislations. This question is also being reviewed by a Committee of Ministers on Flood Control which was constituted in February, 1964.

(c) This has been referred for examination to the Committee of Ministers and steps necessary will be considered when their report is received.

Smuggling of Foreign Currency

- *524. { Shri Indrajit Gupta;
Shri Dhaon;
Shri Onkar Lal Berwa;
Shri B. P. Yadava;
Shri Rameshwar Tania;
Shri Bishanchander Sethi;
Shri P. R. Chakraverti;
Shri Mohan Swarup:

Shri Sham Lal Saaraf;
Shri Bagri;
Shri Ramachandera Ulaka;
Shri Dhuleshwar Meena;
Shri D. C. Sharma:

Will the Minister of Finance be pleased to state:

(a) whether the police have recently unearthed a vast ring of counterfeiters in bank drafts, travellers' cheques and passports, operating in various States;

(b) whether it is a fact that the gang concerned consists of South African Indians with their local accomplices in this country; and

(c) whether it is also a fact that large sums of foreign exchange are being smuggled out of India due to malpractices in the foreign tourist traffic?

The Minister of Planning (Shri B. R. Bhagat): (a) No Sir. However a few cases where counterfeit travellers' cheques were, or were attempted to be, encashed have come to light in the past. These cases are being handled by the different State Police authorities. In one such case a foreigner was convicted. Some cases are still under prosecution/investigation.

(b) Does not arise.

(c) No definite information is available.

Ghaggar Floods in Rajasthan

- *525. { Shri Harish Chandra Mathur;
D. L. M. Singhvi;
Shri Karni Singhji;
Shri P. L. Barupal:

Will the Minister of Irrigation and Power be pleased to state:

(a) the work done before monsoon to control Ghaggar floods in Rajasthan and that proposed to be done before next monsoon;